

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

106. IA/2071/2024 IN C.P. (IB)/90(MB)2024

IN THE MATTER OF

JM Financial Credit Solutions Limited

Vs

Hem Infrastructure And Property

Developers Private Limited

Section 7 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 02.05.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Rohaan R Sonawane (VC)
For the Petitioner: Adv. Mihika Jalan (PH)

ORDER

I.A. 2071/2024

The Ld. Counsel for the Applicant submits that in view of the fact that the main Company Petition is listed on 03.05.2024. Thus, he prays to list the present I.A. along with the main Company Petition. In view of the request made, adjourned to **03.05.2024**.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)